

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 30/59/14
CA. NO.

CORAM:

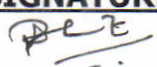
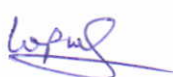
PRESENT: SH. R. VARDHARAJAN
HON'BLE MEMBER (J)

SH. M.K. HANJURA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.09.2016**

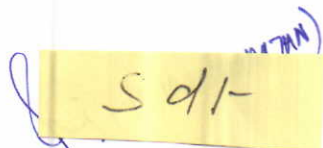
NAME OF THE COMPANY: M/s. Mr. M.A. Penjwani Vs. Alfa Impex Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 59

S.NO	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	R. VPRABHAT.	ADVOCATE	FOR RESPONDENT	
2.	LUPAL RAM	CLERK	FOR PETITIONER	

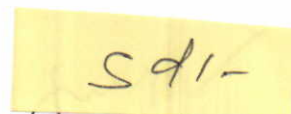
ORDER

Learned counsel for the parties are present. On the written request dated 15.09.2016, circulated to the other side as well, learned counsel for the petitioner has sought an adjournment in the matter. His request is acceded to and accordingly the matter shall be listed for arguments on 11.11.2016. In the meantime the learned counsel for the parties are directed to comply with the terms of the earlier order dated 06.09.2016 of this Tribunal before the next date.



(R. Varadharajan)

Member (Judicial)



(Maharaj Krishan Hanjura)

Member (Judicial)